



**THE
JHARKHAND GAZETTE
EXTRAORDINARY
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1 AASHWIN 1946 (S)

No. 609

RANCHI MONDAY 23rd SEPTEMBER, 2024

HIGH COURT OF JHARKHAND

NOTIFICATION

21st September, 2024

**THE JHARKHAND SUPERIOR JUDICIAL SERVICE (RECRUITMENT, APPOINTMENT
AND CONDITIONS OF SERVICE) REGULATION, 2024**

No. 261/A.--In exercise of the power conferred by Rule 11 read with Rule 30 of the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001, High Court of Jharkhand makes the following Regulation in order to carry out the purpose of the aforesaid Rules by prescribing syllabus for examination and mode of Application, etc. for appointment to the post of District Judges:-

- (1) **Title and commencement:** This Regulation may be called as "Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Regulation 2024" and it shall come into force with immediate effect.
- (2) **Definition:** In this Regulation, unless the context otherwise requires:
 - (a) "Rules" mean the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001.
 - (b) "Syllabus" means a programme/course of study for examination.

- (c) "Preliminary Entrance Test" means a Written Examination (Objective) and the persons qualifying in this test shall be eligible for Main Examination. There shall be negative marking of **-1 (minus 1)** for each wrong answer.
- (d) "Main Examination" means a Written Examination and the person qualifying in this Test shall be eligible for Viva-Voce Test.
- (e) "Viva-Voce Test" means Oral Examination.

Preliminary Test

- (3) Holding of Preliminary Entrance Test shall be at the discretion of the High Court keeping in view the number of application and other relevant consideration.
- (4) **Syllabus:** The syllabus for the Preliminary Entrance Test shall consist of :-
- i. General English
 - ii. General Knowledge (including Current Affairs)
 - iii. C.P.C.
 - iv. Cr.P.C. **and Bhartiya Nagrik Suraksha Sanhita, 2023**
 - v. Evidence Act **and Bhartiya Sakshya Adhinyam, 2023**
 - vi. Law of Contract
 - vii. **IPC and Bhartiya Nyaya Sanhita, 2023**
- (5) The Preliminary Entrance Test shall be of 100 marks in aggregate.
- (6) Duration of Preliminary Entrance Test shall be of two hours.
- (7) The Court, at its discretion, may hold online Preliminary Entrance Test

Main Examination

- (8) The Main Examination shall consist of:-

Paper-I

Part – I Language (English) -50 Marks
(Essay, Precis, Preposition and Comprehension etc.)

Part-II -50 Marks

- (i) Procedural Law (C.P.C., Cr. P.C. **& Bhartiya Nagrik Suraksha Sanhita,2023**)
- (ii) Law of Evidence (Indian Evidence Act **and Bhartiya Sakshya Adhinyam, 2023**)
- (iii) Law of Limitation

Paper-II

Substantive Law

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100 Marks

- (i) Constitution of India
 - (ii) Indian Penal Code **and Bhartiya Nyay Sanhita, 2023**
 - (iii) Law of Contract
 - (iv) Sale of Goods Act
 - (v) Transfer of Property Act
 - (vi) Negotiable Instrument Act
 - (vii) Law relating to Motor Vehicle Accident Claim
 - (viii) Jurisprudence.
 - (ix) Santhal Pargana Tenancy Act
 - (x) Chhotanagpur Tenancy Act
 - (xi) Protection of Children from Sexual Offences Act (POCSO)
 - (xii) Prevention Of Corruption Act
 - (xiii) SC & ST (Prevention of Atrocities) Act, 1989
 - (xiv) Electricity Act, 2003
 - (xv) Narcotic Drugs and Psychotropic Substances Act (NDPS Act)
- (9) Examination shall be held in two sittings of three hours duration for each paper.
- (10) There shall be Viva-Voce Test of 40 marks. **A candidate, irrespective of the marks obtained by him in the Preliminary Written Entrance Examination and / or the Main Written Examination shall not be qualified to be appointed unless he obtains a minimum of 30% in the viva voce test.**
- (11) The marks obtained in Viva-Voce Test shall be added to the marks obtained in Main Examination and the merit list shall be prepared accordingly.
- (12) In the application form each of the candidates must mention the details of the Criminal cases if any instituted / pending against him/her along with the certified copy of FIR / complaint / Charge sheet / Judgment / Order / deposition of witnesses and the up to date status of such case as on the date of application as well as the previous employment of the candidate including termination / dismissal / discharge or reason for quitting the employment / present status of the employment.

The matter of all such candidates who attain the requisite marks in the Main examination and have any criminal case ever instituted / pending against them or having the previous history of employment as well as the reason of termination / discharge/ dismissal / quitting the service / present status of employment shall be placed before the Full Court along with the result of written test for consideration whether such candidate be called for interview in view of the nature of duty to be discharged by a District Judge.

The Full Court may in appropriate cases decide not to call for any such persons as above for interview whom it feels not suitable for being appointed as a District Judge.

Furnishing any wrong information or suppressing any information by any candidate in the application form will be a ground for disqualification for consideration and will render termination of his employment of such person at any stage; as and when such fact of furnishing any wrong information or suppressing material facts comes to the notice of the Court.

- (13) The Application for recruitment to the post of District Judge U/r 4(a) of Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001 may be invited online.
- (14) **From the list of candidates so arranged in order of merit, the High Court shall prepare a select list that should be double the number of vacancies notified. Such select list may be notified and published on the official website of the High Court of Jharkhand. Result be put-on the website and also published in the Newspaper.**
- (15) **Repeal and Saving** – From the date of enforcement of these regulation, all previous regulations, orders, notification, circulars, instructions and other instruments with respect to the subject matter covered by these regulations are hereby repealed.

Notwithstanding such repeal, any appointment made or action taken under any of the aforesaid repealed provisions shall be deemed to have been made or taken under these regulations and are hereby saved.

By Order of the Court,

Nikesh Kumar Sinha,
Registrar General
